

PART II

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 21st November, 2017

No. 28-Leg./2017.-The following Ordinance of the Governor of Punjab, promulgated under clause (1) of article 213 of the Constitution of India on the 8th day of November, 2017, is hereby published for general information:-

THE AMRITSAR WALLED CITY (RECOGNITION OF USAGE)

AMENDMENT ORDINANCE, 2017

(Punjab Ordinance No. 10 of 2017)

AN

ORDINANCE

further to amend the Amritsar Walled City (Recognition of Usage) Act, 2016.

Promulgated by the Governor of Punjab in the Sixty-eighth Year of the Republic of India.

Whereas the Legislative Assembly of the State of Punjab is not in session and the Governor is satisfied that circumstances exist, which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Punjab is pleased to promulgate the following Ordinance, namely:-

1. (1) This Ordinance may be called the Amritsar Walled City (Recognition of Usage) Amendment Ordinance, 2017. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Amritsar Walled City (Recognition of Usage) Act, 2016 (hereinafter referred to as the principal Act), in section 3, for sub-section (2), the following sub-section shall be substituted, namely:- Amendment in section 3 of Punjab Act 13 of 2016.

“(2) Thereafter, the applicant shall, by the 31st day of January, 2018, submit the required information in Form-B alongwith all the requisite documents/plans and such application fee as may be prescribed.”.

3. In the principal Act, for section 5, the following section shall be substituted, namely:-
- Substitution of section 5 of Punjab Act 13 of 2016.
- “5. The competent authority shall pass the final order and finalize the Time limit for matter under this Act by the 31st day of July, 2018.”. finalizing action.

V.P. SINGH BADNORE,
Governor of Punjab.

VIVEK PURI,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.